

Foreign Funding for Conversions

1966. SHRI M. RAJAJAH:
DR. SANJAY SINGH:

Will the Minister of HOME AFFAIRS be pleased to state:

(a) the names of States which have enacted a law on forcible conversions;

(b) whether the Government propose to probe foreign funding for conversions;

(c) if so, the details thereof;

(d) if not, whether the Government propose to ensure greater transparency in the foreign funds to all organisations and the purpose for which they have spent; and

(e) if so, the details thereof?

THE MINISTER OF HOME AFFAIRS (SHRI L.K. ADVANI): (a) Orissa, Madhya Pradesh and Arunachal Pradesh.

(b) There is no such proposal.

(c) Does not arise.

(d) and (e) Under the Foreign Contribution (Regulation) Act, 1976, associations, which are covered under the said Act, are required to furnish intimation in regard to receipt purpose and utilisation of foreign contribution by them, on yearly basis, duly certified by a Chartered Accountant, to the Ministry of Home Affairs. The monitoring of foreign contribution is done through the returns submitted by such associations. The details are also compiled in the form of an Annual Report by the Ministry of Home Affairs. Copies of these Reports (upto 1996-97) are available in the Parliament Library. The Central Government is also empowered under the Act to order inspection of accounts or records or audit books of accounts of such associations.

DRDA

1967. SHRI MUKUL WASNIK: Will the Minister of RURAL AREAS AND EMPLOYMENT be pleased to state:

(a) whether the Government have any plans to issue directions to the State Government to nominate the Presidents of Zilla Parishads as Chairman of the District Committee for implementation of schemes under DRDA;

(b) if so, the details thereof; and

(c) if not, the reasons therefor?

THE MINISTER OF STATE OF THE MINISTRY OF RURAL AREAS AND EMPLOYMENT (SHRI BABAGUDA PATIL): (a) This Ministry has in November, 1995 issued guidelines to all the States suggesting that Chairman of Zilla Parishad be made the Chairman of the Governing Body of DRDA.

(b) As per the guidelines Chairman/President/Pramukh of the Zilla Parishad would be the ex-officio Chairman of the Governing Body of DRDA. He shall preside over meetings of the Governing Body of DRDA.

(c) Does not arise.

Illegal Immigrants

1968. SHRI G.M. BANATWALLA:
DR. T. SUBBARAMI REDDY:
SHRI SADASHIVRAO DADIBA MANDLIK:
SHRI RAVI SITARAM NAIK:

Will the Minister of HOME AFFAIRS be pleased to state:

(a) whether the Government of Bangladesh has proposed to resolve the issue of illegal immigrants in India through dialogue;

(b) if so, whether the Government of Bangladesh has disclaimed the presence of any illegal Bangladeshis in India;

(c) if so, the details thereof;

(d) whether the Government of Bangladesh has put its troops on red-alert all along the Indo-Bangladesh borders to prevent any deportation of such illegal immigrants; and

(e) if so, the reaction of the Government thereto?

THE MINISTER OF HOME AFFAIRS (SHRI L.K. ADVANI): (a) to (c) Though the official stand of the